

[Shri K. Lakkappa]

pect the letter and the spirit of the Constitution. We have never tried to mutilate and deface the Constitution.

I know, you are having an alliance for the last 2½ years with the Janata Party and you are exercised on the subject and, under the guide of getting financial resources, you are coming forward with this kind of a resolution. I know the strategy of the CPM and its policies either in Kerala or in West Bengal. I know where your roots are. You talk about defections. I cannot understand that. The first defector in the country, if there is anybody, is only Mr. Charan Singh. It is only Mr. Charan Singh who engineered defections in this country. I can say, he is the father of defections. You go through the history. I cannot understand the logic of talking about defections and having an alliance with the Janata Party. You talk about morals and scruples. I know the characteristics of your party.

The Rajamanar Committee Report on Centre-State relationship was discussed time and again on the floor of the House. May I point out for the benefit of the hon. Members that it was after 1967 that different parties started to rule the States under the federal character of our Constitution. At that time, when there was only the Congress Government at the Centre, not only the Constitution was respected but the spirit of the Constitution was also put to test and the running of the administration was within the purview of the Constitution. Now, after 1967, with different political parties and political ideologies, even anti-national activities and ugly scenes have started in the corner the south, in Kerala and in West Bengal. The demand for more State autonomy, more powers, more resources and all these things have now started coming up.

MR. SPEAKER: The hon. Member may continue his speech next time.

17.59 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, on behalf of Shri Jagannath Pahadia I beg to lay on the Table a copy of Notification No. 347/7/78/TRU (Hindi and English versions) published in Gazette of India dated the 1st February 1980 exempting coffee, falling under Heading No. 1 of the Second Schedule to the Customs Tariff Act, 1975 when exported out of India, from so much of the duty of customs leviable thereon under the said Second Schedule as is in excess of Rs. 570.00 per quintal, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-235A/80].

18.00 hrs.

DISCUSSION RE. RECENT POLITICAL DEVELOPMENTS IN AFGHANISTAN

SHRI CHITTA BASU (Barasat): Sir, I raise a discussion on the recent political development in Afghanistan and the resultant escalation of tension in this area. The recent development in Afghanistan cannot be and should not be viewed in isolation. They are to be viewed in conjunction with the wide range of events which have taken place on the international plane in recent times. Then and then alone will it be possible to make a proper and correct appraisal of the situation and correct conclusion can be drawn.

Among the wide range of events, I propose to mention a few.

As you know, ever since the April Revolution of 1978 in Afghanistan, Afghanistan became the target of conspiracies provocations, counter-revolution, sabotage and subversion, and